

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

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NOTIFICATION

Dated Shillong, the 07<sup>th</sup> July, 2023.

No. LJ (B).73/2012/26 - In the interest of public service and in exercise of the powers conferred by sub-section (2) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint the following Additional District Magistrate as the Executive Magistrates within South West Garo Hills District with immediate effect until further orders:-

1. Dr. Rezina Ch. Marak, MCS.
2. Shri. Raymond Z. D. Shira, MCS.
3. Smt. Prettylisa K. Sangma, MCS.
4. Smt. Yosima W. Momin, MCS.

No. LJ (B).73/2012/26-A In the interest of public service and in exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint the following Assistant Commissioners as the Executive Magistrates within South West Garo Hills District with immediate effect until further orders:-

1. Smt. Crystal R.N. Sangma, MCS.
2. Dr. Digonta Hajong, MCS.

Sd/-  
(Cyril V.D. Diengdoh),  
Secretary to the Govt. of Meghalaya,  
Law (B) Department  
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Memo No. LJ (B). 73/2012/26-B,  
Copy forwarded to:-

Dated Shillong, the 07<sup>th</sup> July, 2023.

1. The Deputy Commissioner, South West Garo Hills District, Ampati with reference to his letter No. SWGHA/Mgst/Lgl.2/2019/13 dated 13.06.2023.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Officer concerned.
5. The Data Entry Operator, Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

*Sanna*

Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department